

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
SPECIAL BENCH**

ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
02-12-2022 AT 11:00 AM THROUGH VIDEO CONFERENCE

CP (IB) No.59/7/HDB/2022
U/s 7 of IBC, 2016

IN THE MATTER OF:

SMT. Pushpa Soni

...Financial Creditor

Vs

Jairam Foundry Pvt Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. AJAI DAS MEHROTRA, HON'BLE MEMBER (TECHNICAL)**

ORDER

Ld. Counsel Mr. Sachin Sarma for the Financial Creditor present. Ld. Senior Counsel Mr. C. Raghu for the Corporate Debtor present.

In terms of this directions of this Adjudicating Authority, the Corporate Debtor has filed a calculation memo regarding the debt claimed as due and payable by the Financial Creditor. However, Ld. Counsel for the Financial Creditor submits that he has not been served with the copy of the same, therefore, the Corporate Debtor may be directed to serve a copy and an opportunity may also regarded to the Financial Creditor.

We, therefore, direct the Counsel for the Financial Creditor to furnish the copy of the calculation memo dated 25.11.2022 to the Counsel for the Corporate Debtor forth with and objections if any, to the same shall be filed within 3 days and copy be served on the Corporate Debtor.

List the matter on 15.12.2022.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)